

198 M. K. Mallik

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 503 1995

Hadibandhu Behera Applicant (s)

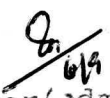


Versus

Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		<p>REGISTER</p> <p><i>S</i> Registrar</p>	<p>J.P.O. of 16/5/95 is filed.</p> <p><i>h</i> 14.8.95</p>
1.	6.9.95	<p>Heard Shri M.M.Mallik, learned counsel for the petitioner, at great length. This Original Application is, incidentally, the second filed by the petitioner, the earlier one having been disposed of on 11th 11th of January, 1995, with certain directions.</p> <p>2. The ^{main} grievance of the petitioner in the present case is that the departmental proceedings and the procedures adopted for conducting inquiries suffer from certain inherent lacunae. He has raised certain questions regarding the supply/non-supply of documents, non supply of certain additional documents as requested by him, and about the competence or propriety of a CBI Officer function^{ing} as Presenting</p>	<p>In this application of 19.9.95, the applicant has challenged the disc. proceedings.</p> <p>For Registrars.</p> <p><i>h</i></p> <p><i>S</i> <i>h</i> 16.08.95</p> <p>Defects removed for Registrar</p> <p><i>h</i> <i>S</i> 31.08.95</p> <p><i>h</i> <i>S</i> 31.08.95</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>Officer, beside certain contentions revolving around the applicability or otherwise of CRPC. No view or opinion is expressed about any of these issues at this juncture. The applicant may project these points before the inquiry officer who may consider the best way to respond the issues so raised. The Petitioner is free also to agitate the issues contained in Annexure-9 before the inquiry officer who may similarly meet them suitably, or to seek instructions from the concerned authorities, if considered necessary.</p> <p>Thus, the OA is accordingly disposed of. No costs.</p> <p style="text-align: right;">  Member (Adm.) </p>	<p>For Admission 2 Deputy order.</p> <p style="text-align: right;">Bench</p> <p>31/8/95</p> <p>Order No. 1 dt. 6-9-95</p> <p>Copy may be given to both the counsel.</p> <p>Dr 27/9/95</p> <p style="text-align: right;">  27.09.95 SOL </p> <p>Received Copy Mayale for M. R. Mellick Adv</p> <p>Copy of order along with make copies may be sent to all Respts Thy regd Por</p> <p>Dr 28/9/95</p> <p style="text-align: right;">  28.09.95 SOL </p>